NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Application No. 320 & 42 Ors./(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017

NAME OF THE PARTIES:

M/s. Pratibha Industries Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1-	Rajesh Hegde	Authorised	Repole
2.	Brachising Cs.	Representative Industries Ltd	1
	Visp; Mutry	F. D. Holder	JANIT
3.	Bhavanes	Shah	Burn

ORDER

Application No. 320 & 42 Ors./73(4)/NCLT/MB/MAH/2017

For the company has come forward to make payment to the Fixed Depositors, the company is hereby directed to make payment to all 43 depositors within 30 days from hereof and file compliance thereafter i.e. on 19.01.2018.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)